

J.C. Report

श्री प्रकाश वीर शास्त्री (हापुड़) : अध्यक्ष महोदय, दिल्ली में बैठ कर देश में घट रही बहुत सी समस्याओं की गंभीरता का आज हम उतना अनुमान नहीं लगा पा रहे हैं जितना कि लगाना चाहिए। संसद को उन महत्वपूर्ण प्रश्नों पर विचार कर के कुछ निर्णय लेना चाहिए। पिछली बार भी शुक्रवार को जिस समय संसद कार्य मंत्री ने अगले सप्ताह के कार्य की घोषणा की थी, उस समय भी मैं ने आप के द्वारा संसद कार्य मंत्री का ध्यान आकर्षित किया था और आज फिर आकर्षित कर रहा हूँ कि देश के सीमावर्ती प्रदेशों में विशेषकर आसाम और जम्मू काश्मीर में जो घटनाएं घट रही हैं उन्हें चर्चा का विषय यहां अवश्य बनाया जाना चाहिए ताकि सरकार का भी ध्यान उस ओर आकर्षित हो और संसद को भी विचार कर के उस पर कुछ निर्णय करने का अवसर मिले। मैं समझता हूँ कि दोनों प्रश्नों की गंभीरता को संसद कार्य मंत्री अपनी आंखों से ओझल न करेंगे।

MR. SPEAKER : I cannot answer all this here, and that is why we have a Business Advisory Committee where we could discuss all these aspects. Anyway, there is nothing to be done here about it. The Business Advisory Committee is there, and the Ministers also may take note of these things.

SHRI S. M. BANERJEE : You could direct them.

MR. SPEAKER : I cannot do anything here; we can discuss them again at the meeting of the Business Advisory Committee; all this will take time. All of us will be there.

12.55 Hrs.

ARREST OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following communication dated the 9th August, 1968 from the Sub-Divisional Magistrate, Parliament Street, New Delhi :—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section

64 of the Criminal Procedure Code to direct that Sarvashri P. Viswambharan, A. Sreedharan and G. P. Mangalathumadam, Members, Lok Sabha, be arrested under Section 188 IPC for taking out a procession and shouting slogans in defiance of the prohibitory orders at the junction of Church Road, Brassey Avenue, New Delhi at 11.10 A.M. today.

Sarvashri P. Viswambharan, A. Sreedharan and G. P. Mangalathumadam, Members, Lok Sabha, were accordingly arrested at 11.10 A.M. today and are being produced before the Judicial Magistrate, Parliament Street, New Delhi, for trial today.

SOME HON. MEMBERS rose—

MR. SPEAKER : Will you all kindly sit down? (*Interruptions*). I am only making an announcement and not allowing a discussion on its merits. There is no debate on this. (*Interruptions*).

12.57 Hrs.

GOLD CONTROL BILL

EXTENSION OF TIME FOR PRESENTATION OF JOINT COMMITTEE REPORT

SHRI BAKAR ALI MIRZA (Secunderabad) : I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto, upto the 13th August, 1968."

MR. SPEAKER : I will now put the motion to the House. The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in,